

SHRI SATYASADHAN CHAKRABORTY : The Minister has stated...

Mr. DEPUTY SPEAKER : Nothing will go on record.

(Interruptions**)

Mr. DEPUTY SPEAKER : Professor, you are terching rules to your students. The rules are very clear. They do not permit it.

15.30 hrs.

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

FIFTY-SEVENTH REPORT

PROF. RUP CHAND PAL (Hooghly): Sir, I move :

“That this House do agree with the Fifty-seventh Report of the Committee on Private Members’ Bills and Resolutions presented to the House on 12th April, 1983.”

Mr. DEPUTY SPEAKER : The question is :

“That this House do agree with the Fifty-seventh Report of the Committee on Private Members’ Bills and Resolutions presented to the House on the 12th April, 1283.”

The Motion Was Adopted

15.32 hrs.

RESOLUTION RE. CENTRE-STATE RELATIONSHIP-CONTD

Mr. DEPUTY SPEAKER : The House will now take up further consideration of the Resolution moved by Shri Amal Datta on the 31st March 1983 on Centre-State relationship. Shri Amal Datta will continue his speech.

SHRI BRAJAMOHAN MOHANTY (Puri) : Sir, I have a point of order on the admissibility of th’s Resolution.

** Not recorded.

Mr. DEPUTY SPEAKER : You should have opposed it at the introduction stage.

SHRI BRAJAMOHAN MOHANTY : Sir, you will appreciate that this Resolution affects and involves the basic structure of the Indian Constitution. That is the problem. That is why I am opposing it. I have absolutely no quarrel with the spirit of strong States but the Resolution is contrary to basic concept of the Constitution and with the desire of the moves. But it has been so worded, I may state...

Mr. DEPUTY SPEAKER : This is not the stage at which you can oppose the introduction of this Resolution. That stage is over. It has been already moved. Now it is the subject matter or property of the House. How can you oppose it, when it is the property of the House? You cannot oppose it.

SHRI BRAJAMOHAN MOHANTY : I accept your decision and I would take it up when I participate in the discussion.

Mr. DEPUTY SPEAKER : I will call your name and then you can participate in the discussion.

Now, Mr. Amal Datta may continue.

(Interruptions)

SHRI AMAL DATTA (Diamond Harbour) : Sir, last time, when I spoke I was able to elucidate on some of the points which need recapitulating today. The first one is, the Constitution as originally enacted. Although called federal, it was not really a Federal Constitution. It was something of a cross, between a unitary and a federal Constitution, it may be called a quasi-federal Constitution. But whatever federal elements were there originally incorporated in the Constitution, had been slowly eroded. The reason for the erosion has been the fact that the same ruling Party has been ruling at the Centre as well as in the States for a very long period so that they have made adjustments between themselves as if they are making adjust-